

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 246
ANSWERED ON 27/11/2024

NEW SOLAR PARKS IN MAHARASHTRA

246. DR. KIRSAN NAMDEO

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has approved setting up of new solar parks in the country especially in Maharashtra and if so, the details thereof;
- (b) whether the Government also proposes to set up solar power plants in Gadchiroli, Maharashtra and if so, the details thereof;
- (c) the time by which the solar power plants are likely to be set up in Maharashtra; and
- (d) the efforts being made by the Government to increase the capacity of solar power generation?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

- (a) Yes. as on 31.10.2024, the government has sanctioned 55 Solar Parks in 13 States including Maharashtra under the scheme for “Development of Solar Parks and Ultra-Mega Solar Power Projects,”. The details of the Solar Parks are given at **Annexure-I**.
- (b) No proposal to set up solar power plants in Gadchiroli, Maharashtra has been approved.
- (c) As per existing timelines, the solar parks in Maharashtra are expected to be completed by 2025-26.
- (d) The Government have taken several steps to promote solar energy. The details of major steps taken are given at **Annexure-II**.

**ANNEXURE-I REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED
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**List of Solar Parks sanctioned under the Scheme for “Development of Solar Parks
and Ultra Mega Solar Power Projects” (as on 31-10-2024)**

Sl. No.	State	Name of Park	Capacity sanctioned (MW)
1.	Andhra Pradesh	Ananthapuramu Solar Park	1400
2.		Kurnool Solar Park	1000
3.		Kadapa Solar Park	1000
4.		Ananthapuramu-II Solar Park	500
5.		Ramagiri Solar Park	300
6.	Chhattisgarh	Rajnandgaon Solar Park	100
7.	Gujarat	Radhnesada Solar Park	700
8.		Dholera Solar Park	1000
9.		NTPC RE Park	4750
10.		GSECL RE Park	3325
11.		GIPCL RE Park Ph-I	600
12.		GIPCL RE Park Ph-II	1200
13.	GIPCL RE Park Ph-III	575	
14.	Himachal Pradesh	Pekhubela Solar Park	53
15.	Jharkhand	SECI Floating Solar Park	100
16.		DVC Floating Solar Park Ph-I	755
17.		DVC Floating Solar Park Ph-II	234
18.	Karnataka	Pavagada Solar Park	2000
19.		Bidar Solar Park	500
20.	Kerala	Kasargod Solar Park	105
21.		Floating Solar Park	50
22.		Kasargod Solar Park Ph-II	100
23.	Madhya Pradesh	Rewa Solar Park	750
24.		Mandsaur Solar Park	250
25.		Neemuch Solar Park	500
26.		Agar Solar Park	550
27.		Shajapur Solar Park	450
28.		Omkareswar Floating Solar Park	600
29.		Barethi Solar Park	630
30.		Morena Park	600
31.	Maharashtra	Sai Guru Solar Park	500
32.		Dondaicha Solar Park	250
33.		Patoda Solar Park	250
34.		Erai Floating Solar Park	105
35.	Mizoram	Vankal Solar Park	20

Sl. No.	State	Name of Park	Capacity sanctioned (MW)
36.	Odisha	Solar Park by NHPC	40
37.	Rajasthan	Bhadla-II Solar Park	680
38.		Bhadla-III Solar Park	1000
39.		Bhadla-IV Solar Park	500
40.		Phalodi-Pokaran Solar Park	750
41.		Fatehgarh Phase-1B Solar Park	421
42.		Nokh Solar Park	925
43.		Pugal Solar Park Ph-I	1000
44.		Pugal Solar Park Ph-II	1000
45.		RVUN Solar Park	2000
46.		TREDCO Solar Park	2000
47.	Uttar Pradesh	Solar Park in UP	365
48.		Jalaun Solar Park	1200
49.		Mirzapur Solar Park	100
50.		Kalpi Solar Park	65
51.		Lalitpur Solar Park	600
52.		Jhansi Solar Park	600
53.		Chitrakoot Solar Park	800
54.		kanpur Dehat Park	75
55.		Kanpur Nagar Park	35
Total			39958

**ANNEXURE-II REFERRED TO IN REPLY TO PART (d) OF LOK SABHA
UNSTARRED QUESTION NO. 246 FOR 27.11.2024**

MAJOR STEPS TAKEN TO PROMOTE SOLAR ENERGY IN THE COUNTRY

- Notification of trajectory for RE power bids of 50 GW/annum to be issued by Renewable Energy Implementation Agencies [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) Projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission, have been launched.
- Scheme for setting up of Ultra Mega Renewable Energy Parks is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- Uniform Renewable Energy Tariff (URET) has been introduced through which a uniform tariff will be provided to the consumer by averaging tariffs of individual RE projects of similar type awarded via tariff based competitive bidding process. Implementation of URET for “Solar Power Central Pool” and “Solar-Wind Hybrid Central Pool” from 15th February 2024 has been notified.

- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

